

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'F': NEW DELHI

BEFORE SHRI G.D. AGRAWAL, VICE PRESIDENT AND  
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER

ITA No.1825/Del/2016  
Assessment Year : 2011-12

M/s IP Support Services  
(India) Pvt.Ltd.,  
202, Kirti Deep Building,  
2, Nangal Raya Business  
Centre,  
New Delhi – 110 046.  
PAN : AAACI3062R.  
(Appellant)

Vs. Deputy Commissioner of  
Income Tax,  
Circle-12(1),  
New Delhi.

(Respondent)

Appellant by : Shri K.V.S.R. Krishnan, CA.  
Respondent by : Shri Surender Pal, Senior DR.

Date of hearing : 27.12.2018  
Date of pronouncement : 27.12.2018

**ORDER**

**PER G.D. AGRAWAL, VICE PRESIDENT :-**

This appeal by the assessee for the assessment year 2011-12 is directed against the order of learned Principal CIT, Delhi-4, New Delhi dated 18<sup>th</sup> March, 2016.

2. At the time of hearing before us, the learned counsel for the assessee requested for withdrawal of the appeal filed by the assessee to avoid litigation and to buy peace of mind. Learned Senior DR had no objection.

3. In view of the above, we accept the request of the assessee for withdrawal of the appeal. Accordingly, the appeal filed by the assessee is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Decision pronounced in the open Court on 27<sup>th</sup> December, 2018.

Sd/-  
**(SUCHITRA KAMBLE)**  
**JUDICIAL MEMBER**

Sd/-  
**(G.D. AGRAWAL)**  
**VICE PRESIDENT**

VK.

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1. Appellant : **M/s IP Support Services (India) Pvt.Ltd.,  
202, Kirti Deep Building, 2, Nangal Raya Business  
Centre, New Delhi – 110 046.**
2. Respondent : **Deputy Commissioner of Income Tax,  
Circle-12(1), New Delhi.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar